

SCHEDULE II**FORM B****PUBLIC ANNOUNCEMENT**

(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF KARUR K.C.P
PACKKAGINGS LIMITED**

1.	NAME OF CORPORATE DEBTOR	KARUR K.C.P PACKKAGINGS LIMITED
2.	DATE OF INCORPORATION OF CORPORATE DEBTOR	18-01-1991
3.	AUTHORITY UNDER WHICH THE CORPORATE DEBTOR IS INCORPORATED/REGISTERED	RoC -Pondicherry
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE DEBTOR	CIN : L21029PY1991PLC000730
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	No:1, First Floor, Bhagath Singh Street, (Behind Standard Ice Factory), Bharathipuram Pudukcherry 605011
6.	DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	20-03-2020
7.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE DEBTOR	15-03-2021 (Certified Copy received on 17-03-2021)
8.	NAME AND REGISTRATION NUMBER OF THE INSOLVENCY PROFESSIONAL ACTING AS LIQUIDATOR	Subramaniam Aneetha Regn No. IBBI/PA-001/IP-P00376/2017-18/10633
9.	ADDRESS AND EMAIL OF THE LIQUIDATOR AS REGISTERED WITH THE BOARD	Address: A2 Sarada Apartment, 17/6, Sringeri Mutt Road, R.A Puram, Mandaiveli, Chennai, Tamil Nadu, 600028 Email id: aneethaca@gmail.com
10.	ADDRESS AND EMAIL TO BE USED FOR CORRESPONDENCE WITH THE LIQUIDATOR AS REGISTERED WITH THE BOARD	Address: A2 Sarada Apartment, 17/6, Sringeri Mutt Road, R.A Puram, Mandaiveli, Chennai, Tamil Nadu, 600028 Email id: liquidatorkcp@gmail.com
11.	LAST DATE FOR SUBMISSION OF CLAIMS	16-04-2021

Notice is hereby given that the Hon'ble National Company Law Tribunal Chennai Bench has ordered the commencement of liquidation of the Karur K.C.P Packkagings Limited on 15-03-2021 (Certified Copy received on 17-03-2021) under section 33 of the Code.

The stakeholders of Karur K.C.P Packkaings Limited are hereby called upon to submit a proof of their claims, on or before 16th April 2021, to the liquidator at the address mentioned against item 10.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 18-03-2021

Place: Chennai



Subramaniam Aneetha
Name and Signature of the Liquidator